

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeals (AT) No.1 of 2017**

**IN THE MATTER OF:**

**Mrs Sadhna Bagla**

**...Appellants**

**Vs**

**Upper India Cold Storage Ltd**

**...Respondents**

**Present: Mr. Nikhil Nayyar and Mr. TVS Raghavendra Sreyas, Advocates for the Appellants.**

**Mr. Virender Ganda, Senior Advocate with Mr. Vipul Ganda, Mr. Tarun Mehta, and Ms Shelly Khanna, Advocates for the Respondents.**

**ORDER**

08.03.2017- The matter was heard on two earlier occasions. The parties also tried for settlement but failed.

Today when the matter is taken up the Learned Counsel for the appellant on instructions from Mrs Sadhna Bagla, who is present in the Court, sought permission to withdraw the appeal to enable the appellant to move before the appropriate authority/forum for transfer of shares. The appellant is allowed to withdraw the appeal. The appeal stands dismissed as withdrawn with liberty to appellant to move before appropriate authority/forum, subject to maintainability and merit.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Mr. Balvinder Singh)  
Member (Technical)